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OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD

Allahabad : Dated this 14th day of September, 2000
Original Application No.1604/1993

CORAM :-

Hon'ble Mr. Rafiquddin, J.M.

Hon'ble Mr. S. Biswas, A.M.

Syed Saifuddin Kazmi,

Retd Clerk under

Divisional Railway Manager,

North Eastern Railway, Varanasi.

(Sri G.P. Verma, Advocate)

..... Applicant

Versus

1. Union of India represented by
General Manager, North Eastern Railway,
Allahabad.

2. Presiding Officer Labour Court
7, Stretchy Road, Allahabad.

3. Divisional Rail Manager,
N.Eastern Rly, Varanasi.

4. Divisional Commercial Superintendent,
North Eastern Railway, Varanasi Cantt.
(Sri G.P. Agrawal, Advocate)

..... Respondents

ORDER (O_r_a_l)

By Hon'ble Mr. Rafiquddin, J.M.

This OA has been filed against the order passed
by Sri S.K. Srivastava, Presiding Officer, Labour Cou

2. Learned counsel for the respondents mentioned that
this OA is not maintainable in this Tribunal and the

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relief claimed by the applicant cannot be granted in view of the decision of the Hon'ble Supreme Court in the case of KP Gupta Vs. Controller Printing and Stationery, AIR 1996 SC 408.

2. In view of the foregoing, the present application is not maintainable before this Tribunal and the same is disposed of accordingly.

3. Nothing in this order, however, shall preclude the applicant from seeking remedial measures before the appropriate legal forum, if so advised, in accordance with law.


Member (A)


Member (J)

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